

[ACT IX OF 1939.]

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## ACT No. X OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 28th  
March, 1939.)

**An Act further to amend the Indian Merchant Shipping  
Act, 1923, for a certain purpose.**

**W**HEREAS it is expedient to implement fully  
the provisions of Article 100 (relating to  
accommodation on pilgrim ships) of the International  
Sanitary Convention signed at Paris on the 21st day of  
June, 1926, and in furtherance of that purpose further  
to amend sections 149 and 193 of the Indian Merchant  
Shipping Act, 1923, in the manner hereinafter appearing;

XXI of 1923.

It is hereby enacted as follows :—

1. This Act may be called the Indian Merchant Short title.  
Shipping (Second Amendment) Act, 1939.

2. In clause (3) of section 149 of the Indian Mer- Amendment of  
section 149 of  
Act XXI of  
1923.  
chant Shipping Act, 1923 (hereinafter referred to as the  
said Act)—

(a) after the words “means a Muhammadan  
passenger” the words “irrespective of age”  
shall be inserted, and

(b) the words commencing “but it does not  
include” and ending “shall be reckoned as  
one pilgrim” shall be omitted.

3. In the provisos to sub-sections (2) and (3) of Amendment of  
section 193.  
section 193 of the said Act the words “of the age of  
twelve years or upwards” shall be omitted.

Price anna 1 or 1½d.

GIPD—L 6 LD—14-6-39—3,000.